

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

O.A. 17 OF 2017

**DHENUPURI HOUSING COLONY,  
MADAMBAKKAM, CHENNAI**

**APPLICANT**

**-VS-**

**THE SECRETARY, STATE URBAN DEVELOPMENT  
DEPARTMENT CHENNAI AND OTHERS**

**RESPONDANTS**

**REPORT BY 9<sup>TH</sup> RESPONDENT, EXECUTIVE OFFICER MADAMBAKKAM  
TOWN PANCHAYAT**

***I, V.GANESH, S/o. of Late S.Venkatraman, Executive Officer, Madambakkam  
Town Panchayat office at No.7, South Mada Street, Madambakkam.***

***I the 9<sup>th</sup> Respondent herein. I am submitting the following report to the  
Honourable Tribunal in order to comply with the directions issued***

It is respectfully submitted that in continuation of the Joint Committee report submitted, the Hon'ble National Green Tribunal (SZ) in its order in Application No.17 of 2017 (SZ) dated 03.03.2021 has stated the following:

*"It is seen from the recommendations and observations of the committee that certain steps will have to be taken for the purpose of resolving the issue permanently and they have also mentioned the time within which each person who is responsible to carry out the same as well.*

*But as per the direction of this Tribunal, there is no independent status report submitted by the State respondents who are expected to take independent steps to resolve the issue from their side while implementing the recommendations made by the committee. Almost all responsible persons who are expected to carry out the recommendations are party to the committee as well. So it cannot be said that they were not aware of their responsibility of carrying out the recommendations in an effective manner so as to save the water body from encroachment as well as pollution which is a constitutional mandate to be discharged by them under Article 48 A of the Constitution of India.*

*The TNPCB is also expected to file an independent report as a regulator to implement the Solid Waste Management Rules, 2016 in the respective areas and also compliance of the directions*

issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606 of 2018 in its letter and spirit. But no such independent reports are forthcoming from the regulator as well.

When this was pointed out, the learned counsel appearing for the state departments as well as the TNPCB submitted that if some time is granted, they will come with a detailed status report regarding the compliance and the stage of compliance of the recommendations made by the Joint Committee for resolving the issue permanently and also the present status of the Thangal Eri which is the subject matter in this case.

The committee as well as the State respondents and the local bodies are directed to file their independent further status report of compliance of the recommendations and the present stage of its implementation and improvement, if any made in the water quality on account of the compliance of the recommendations made by the committee and if any further steps will have to be taken to improve the situation, the committee is also directed to submit their further recommendations in this regard and file respective reports to this Tribunal”.

It is respectfully submitted that, to comply with the above said Hon'ble NGT (SZ) order, I submit the action taken on the above said subject and the compliance report on the recommendations submitted by the Joint Committee before the Hon'ble NGT (SZ) as below:

Madambakkam Town Panchayat has already carrying out the 100% Door to Door collection of the solid waste generated from the local body area. The segregated Biodegradable waste is subject to composting in the Micro Compost Centre/Resource recovery park and converted into manure and sold out. The Non biodegradable such as plastic waste is recovered and sold out. The remaining non biodegradable waste is stored in the yard located near by the MCC and already initiated action for shifting the same to the Kolathur dump site and it will be completed within 10 days.

It is respectfully submitted that, in connection with the containment of entry of sullage/sewage into the Thangal Eri we have initiated action by way of issuing notice to the households insisting them to plug the discharge of sewage/sullage into the storm water drain leading to Thangal eri.

**The compliance report on the recommendations made by the Joint committee is as follows:**

SI.No	Recommendation	Compliance
1	The Executive Officer of Madambakkam Town Panchayat shall identify the households/commercial establishments in their local body area letting out sullage/ sewage into the storm water drain reaching the Thangal Eri and shall take action to plug the same and shall levy fine on the violations under the provisions of the local body act within a months time.	In connection with the containment of entry of sullage/sewage into the thangal eri we have initiated action by way of issuing notice to the households insisting them to plug the discharge of sewage/sullage into the storm water drain leading to Thangal eri. It will be completed within 2months.

2.	The said local body shall identify and provide decentralized community soak pit arrangement at vulnerable locations within the three months time to prevent the entry of sewage/sullage to the Thangal Eri through storm water drain.	We have initiated action insisting the individual households to provide septic tank and soak pit arrangements to prevent the entry of sewage/sullage to the Thangal Eri.It will be completed within 2months.
3.	The said local body shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal of the same by complying with the provisions of the Solid Waste Management Rules, 2016 within three months and shall ensure that no dumping of solid waste happens in the Thangal Eri by deploying security guards.	The local body collects the solid waste by doing 100% door to door collection and the collected biodegradable waste is composted in the MCC and the non biodegradable waste was currently disposed to the Kolathur dump yard after removing the recyclable waste such as plastics. The existing non biodegradable waste will be shifted to the Kolathur dump site and it will be completed within 10 days.
4.	The said local body shall levy fine on the violators found dumping solid waste and disposing sewage into the water body under Local Body Acts.	Action has been intiated to identify the violators and fine will be levied on the violators.
5.	The said local body shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste.	Regular awareness being carried out in the local body area.
6.	The said local body with the help of Revenue Authority shall make fresh survey to identify the exact details of encroachment and to evict them within six months”	Ensured to comply with.

  
 Executive Officer  
 Special Grade Town Panchayat  
 Madambakkam